

By Speed Post

THE GAUHATI HIGH COURT AT GUWAHATI

(The High Court of Assam : Nagaland : Mizoram & Arunachal Pradesh)

No.HC.VII-87 (Pt.)/1981/ 7617 - 7655/A

From : **Shri R. Phukan,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To :

1. **The Dist. & Sessions Judge,**
Kamrup (Metro), Guwahati/ Kamrup, Amingaon/ Nalbari/ Barpeta/
Bongaigaon/ Dhubri/ Kokrajhar/ Goalpara/ Darrang, Mangaldoi/ Udalguri/
Sonitpur, Tezpur/ Lakhimpur, North Lakhimpur/ Dhemaji/ Dibrugarh/
Tinsukia/ Jorhat/ Sivasagar/ Golaghat/ Nagaon/ Morigaon/ Cachar, Silchar/
Karimganj/ Hailakandi.
2. **The Special Judge, CBI, Assam, Guwahati**
3. **The Special Judge, Addl. CBI Court, No.1/ No.2/ No.3, Guwahati**
4. **The Special Judge, Assam, Guwahati**
5. **The Principal Judge, Family Court, No.1/ No.2, Guwahati/Silchar**
6. **The Judge, Designated Court, Guwahati**
7. **The Presiding Officer, Labour Court, Guwahati/Dibrugarh**
8. **The Presiding Officer, Industrial Tribunal, Guwahati/Silchar/ Dibrugarh**
9. **The Presiding Officer, STAT and Member, MACT No.1, Guwahati**
10. **The Member, MACT, No.2/No.3, Kamrup, Guwahati/ Nalbari/ Barpeta/
Nagaon/ Goalpara/ Dhubri/ Silchar**
11. **The Member-Secretary, Assam State Legal Services Authority, Guwahati**
12. **The Secretary-cum-Registrar, Office of the Lokayukta, Assam,
Bhangagarh, Guwahati**
13. **The Chief Judicial Magistrate,**
Kamrup (Metro), Guwahati/ Kamrup, Amingaon/ Nalbari/ Barpeta/
Bongaigaon/ Dhubri/ Kokrajhar/ Goalpara/ Darrang, Mangaldoi/ Udalguri/
Sonitpur, Tezpur/ Lakhimpur, North Lakhimpur/ Dhemaji/ Dibrugarh/
Tinsukia/ Jorhat/ Sivasagar/ Golaghat/ Nagaon/ Morigaon/ Cachar, Silchar/
Karimganj/ Hailakandi.
14. **The Sub-Divisional Judicial Magistrate (M),**
Rangia, Kamrup/ Bajali, Barpeta/ Biswanath Chariali, Sonitpur/ Katiabor,
Nagaon/ Hojai, Sankardev Nagar, Nagaon/ Sarupathar, Golaghat/ Majuli,
Jorhat/ Sonari, Sivasagar/ Nazira, Sivasagar/ Chapakhowa, Tinsukia/
Margherita, Tinsukia/ Dhakuakhana, Lakhimpur/ Jonai, Dhemaji/ Bilasipara,
Dhubri/ Gossaigaon, Kokrajhar/ Abhayapuri, Bongaigaon/ Bijni, Bongaigaon
15. **The Judicial Magistrate, 1st Class, Hajo/Tihu**

Dated, Guwahati, the 24th November, 2014.

Sub :- **Reminder regarding submission of annual statement of assets and liabilities by the Judicial Officers.**

Ref:- This Registry's letters No. 1)HC.VII-87(Pt.)/1981/13111-13185/A, dtd. 21.12.2010 and 2) HC.VII-87(Pt.)/1981/1996-2011/A, dtd. 11.03.2011 (**Copies enclosed**).

Sir/Madam,

With reference to this Registry's letters on the subject cited above, I am directed to remind you that you were requested to submit/issue necessary instructions to the Judicial officers under your control to submit their respective yearly statements of assets and liabilities in the pro-forma enclosed herewith in sealed envelopes super-scribing the **Name & Designation of the officer, Station where posted and the Year for which the statement is submitted**. The statements are to be submitted through reliable service so as to reach this Registry within **31st January of every year** positively. The statements will be kept in safe

custody and not opened unless orders are given by the Administrative Committee for the purpose of any enquiry etc.

You were also reminded that failure to submit the statement within the stipulated time may affect the service career of the defaulting officer(s).

It is noticed that the above directions have not been complied with by some of the Judicial Officers as this Registry has not received the yearly statement of assets & liabilities from a large number of Officers. The name of the defaulting officers may be found in the list enclosed herewith.

You are, therefore, requested to communicate the directions to the Judicial Officers under your administrative control and ensure that the directions are strictly complied with.

It should be made clear to the Judicial Officers that the updated statement is required to be submitted each year and no further communication will be sent in this regard.

Yours faithfully,

Enclo. - As stated.


REGISTRAR (VIGILANCE)
24-11-14
24/11/14

Memo No.HC.VII-87 (Pt.)/1981/ 7656 - 7665 /A dated, the 24 November, 2014
Copy to:-

1. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur. He is requested to submit his statement of assets & liabilities in the enclosed pro-forma.
2. The Registrar General, Gauhati High Court, Guwahati. He is requested to submit his statement of assets & liabilities in the enclosed pro-forma.
3. The Registrar (Judicial) /Registrar (Administration), Gauhati High Court, Guwahati. They are requested to submit their respective statements of assets & liabilities in the enclosed pro-forma.
4. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice (Acting), Gauhati High Court, Guwahati. He is requested to submit his statement of assets & liabilities in the enclosed pro-forma.
5. The Joint Registrar (Recruitment)/ Joint Registrar (Vigilance)/ Joint Registrar (Judicial)/ Joint Registrar (PM&P), Gauhati High Court, Guwahati. They are requested to submit their respective statements of assets & liabilities in the enclosed pro-forma.
6. Shri R.A. Tapadar, OSD, Gauhati High Court, Guwahati. He is requested to submit his statement of assets & liabilities in the enclosed pro-forma.
7. Shri Rajneesh Bora, OSD-cum-PRO, Gauhati High Court, Guwahati. He is requested to submit his statement of assets & liabilities in the enclosed pro-forma.
8. The Deputy Registrar (Bench)/ Deputy Registrar (G&C)/ Deputy Registrar (Vigilance), Gauhati High Court, Guwahati. They are requested to submit their respective statements of assets & liabilities in the enclosed pro-forma.
9. The Systems Analyst, Gauhati High Court, Guwahati. He is requested to upload this letter on the website of this High Court.
10. The C.A. to the Registrar (Vigilance), Gauhati High Court, Guwahati, for information.


REGISTRAR (VIGILANCE)
24/11/14

THE GAUHATI HIGH COURT AT GUWAHATI

(The High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram & Arunachal Pradesh)

No.HC.VII.87 (Pt.)/1981/ 13111 - 13185/A

From : Shri H K Sarma,
Registrar (Vigilance),
Gauhati High Court, Guwahati
e-mail - hc-asm@nic.in

- To :
1. The District & Sessions Judge,
 2. The Special Judge, CBI Court, Guwahati.
 3. The Principal Judge, Family Court, **Guwahati/Silchar**.
 4. The Judge, Designated Court, Guwahati.
 5. The Presiding Officer, Labour Court, **Guwahati/Dibrugarh**.
 6. The Presiding Officer, Industrial Tribunal, Silchar.
 7. The Presiding Officer, STAT and Member, MACT, Guwahati.
 8. The Member Secretary, Assam State Legal Services Authority, Guwahati.
 9. The Member, Foreigners' Tribunal, **Guwahati/Barpeta/Nagaon/Dhubri**.
 10. The Secretary -cum- Registrar, Office of the Lokayukta, Assam, Bhangagarh, Guwahati.
 11. The Chief Judicial Magistrate,
 12. The Sub-Divisional Judicial Magistrate (M),
 13. The Judicial Magistrate, 1st Class, **Hajo/Tihu**

Dated Guwahati the 21st December 2010

Sub :- Submission of annual statement of assets and liabilities by Judicial officers.

Sir/Madam,

With reference to the subject cited above, I am directed to inform you to submit/issue necessary instructions to the Judicial officers under your control to submit their respective yearly statements of assets and liabilities in the pro-forma enclosed herewith in sealed envelopes super-scribing the **Name & Designation of**

the officer, Station where posted and the Year for which the statement is submitted. The statements are to be submitted through reliable service so as to reach this Registry within 31st January, 2011 positively. The statements will be kept in safe custody and not opened unless orders are given by the Administrative Committee for the purpose of any enquiry etc.

I am further directed to inform you that failure to submit the statement within the stipulated time may affect the service career of the defaulting officer(s).

You are requested to communicate the directions to the Judicial officers under your administrative control and ensure that the directions are complied with.

It should be made clear to the Judicial officers that the updated statement is required to be submitted each year and no further communication will be sent in this regard.

Yours faithfully,

Encl. - As stated.


REGISTRAR (VIGILANCE)

Memo No.HC.VII.87 (Pt.)/1981/ 13186 - 93 / A dated 20.12.2010.
Copy to -

1. The I.R & Secretary to the Govt. of Assam, Judicial Department, Dispur. He is requested to submit his statement of assets and liabilities in the enclosed pro-forma.
2. The Registrar General, Gauhati High Court, Guwahati. He is requested to submit his statement of assets and liabilities in the enclosed pro-forma.
3. The Registrar (Administration)/Registrar (Judicial), Gauhati High Court, Guwahati. They are requested to submit their respective statements of assets and liabilities in the enclosed pro-forma.
4. The Deputy Registrar (Bench)/Deputy Registrar (Judicial-I)/Deputy Registrar (G & C), Gauhati High Court, Guwahati. They are directed to submit their respective statements of assets and liabilities in the enclosed pro-forma.
5. The Deputy Registrar -cum- Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati, for his Lordship's information.


REGISTRAR (VIGILANCE)

THE GAUHATI HIGH COURT AT GUWAHATI

(The High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram & Arunachal Pradesh)

No.HC.VII.87 (Pt.)/1981/ 1996 - 2011 /A

From : Shri A. Borthakur,
Registrar (Vigilance),
Gauhati High Court, Guwahati
e-mail - hc-asm@nic.in

- To :
1. The LR & Secretary to the Govt. of Assam, Judicial Department, Dispur
 2. The District & Sessions Judge,
Kamrup,Guwahati/Nalbari/Barpeta/Nagaon/Golaghat/Jorhat/Sivsagar
/Dibrugarh/Dhubri
 3. The Member Secretary, Assam State Legal Services Authority, Guwahati
 4. The Presiding Officer, Industrial Tribunal, Cachar, Silchar
 5. The Member, Foreigners' Tribunal, Nagaon
 6. The Member, Foreigners' Tribunal No.1 Barpeta
 7. The Member, Foreigners' Tribunal, Dhubri
 8. The Deputy Registrar (Judicial-I), Gauhati High Court, Guwahati

Dated Guwahati the ~~11~~¹⁴ March 2011

Sub :- Submission of annual statement of assets and liabilities by Judicial officers.

Ref :- This Registry's letter No.HC.VII-87(Pt)/1981/13111-13185/A, dated 21.12.2010.

Sir/Madam,

In inviting a reference to this Registry's letter on the subject cited above, I am directed to request you to inform the Judicial officers under your jurisdiction, if any, mentioned in the enclosed list to submit their yearly statement(s) of assets and liabilities in the pro-forma already provided by letter, dated 21.12.2010, so as to reach this Registry on or before **22nd March, 2011** positively, failing which adverse remarks will be recorded in the ACR of the concerned officer.

As directed, all Judicial officers may be informed to note that the updated statement is required to be submitted every year and no further communication will be made in this regard.

Yours faithfully,

Encl. - As stated.


REGISTRAR (VIGILANCE)

Memo No.HC.VII.87 (Pt.)/1981 / A dated _____

Copy to -

The Deputy Registrar -cum- Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati,
for his Lordship's information.

Sd/-
REGISTRAR (VIGILANCE)

B. Movable Property

(1) Cash, Bank Balance, Credit, Insurance Policies, etc.

Sl.No.	Description of Items	Value	In whose name (wife, child, dependent, other relation of benamdar) the asset is	Date and manner of acquisition	Remarks
1	2	3	4	5	6

Other movable (including Shares, Jewellery and other valuables, motor vehicles and other articles or materials of value of Rs.25,000/- and over from each item).

Sl.No.	Description of Items	Value	In whose name (wife, child, dependent, other relation of benamdar) the asset is	Date and manner of acquisition	Remarks
1	2	3	4	5	6

(2) Houses

Sl.No.	Precise Location	Extent of interest	Value	In whose name (wife, child, dependent, other relation of benamdar) the asset is	Date and manner of acquisition	Remarks
1	2	3	4	5	6	7

(3) Immovable properties of other description (including mortgage and such other rights).

Sl.No.	Brief description	Extent of interest	Value	In whose name (wife, child, dependent, other relation of benamdar) the asset is	Date and manner of acquisition	Remarks
1	2	3	4	5	6	7